

STATEMENT OF OBJECTS AND REASONS

The Legislative Assembly of Karnataka passed a resolution on 17-3-2010 and the Legislative Council of the State also passed a similar resolution on 18-3-2010, to make special provisions for the Hyderabad-Karnataka areas of the State of Karnataka. The Government of Karnataka has also endorsed the need for special provisions for the region. The resolutions seek to accelerate development of the most backward region of the State and promote inclusive growth with a view to reducing inter-district and inter-regional disparities in the State.

2. The special provisions aim to establish an institutional mechanism for equitable allocation of funds to meet the development needs over the said region, as well as to enhance human resources and promote employment from the region by providing for local cadres in service and reservation in educational and vocational training institutions by an amendment to the Constitution of India.

3. It is accordingly proposed to insert a new Article 371J in the Constitution to provide for special provisions for the erstwhile Hyderabad-Karnataka areas of the State of Karnataka which consist of the districts of Gulbarga, Bidar, Raichur, Koppal and Yadgir and additionally include the Bellary District. The article in the form of a special provision seeks to provide for:—

(a) establishment of a separate Development Board for the aforesaid region mentioned above;

(b) provide for equitable allocation of funds for development over the said region subject to the requirements of the State as a whole;

(c) provide reservation in public employment through the constitution of local cadres for domiciles of the region; and

(d) provide for reservation in education and vocational training institutions for domiciles of the region.

4. The Bill seeks to achieve the above objectives.

NEW DELHI;
The 3rd September, 2012.

SUSHIL KUMAR SHINDE.

T. K. VISWANATHAN,
Secretary-General.